

- (1) G.S.R. 658(E) published in Gazette of India dated the 16th August, 1985 together with an explanatory memorandum regarding exemption to goods specified in the notification on importation into India for use inside the Falta Export Processing Zone at Calcutta for the purpose of being used in connection with the manufacture of export goods from the whole of the duty of customs leviable thereon.

- (2) G.S.R. 659(E) published in Gazette of India dated the 16th August, 1985 together with an explanatory memorandum regarding exemption to goods specified in the notification on importation into India for use inside the Madras Export Processing Zone for the purpose of being used in connection with the manufacture of export goods from the whole of the duty of customs leviable thereon.

[Placed in Library. See No. L.T. 1409/85]

11.15 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 23rd August, 1985, agreed without any amendment to the Government Savings Laws (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 20th August, 1985.”

11.17 hrs.

PUBLIC ACCOUNTS COMMITTEE

[English]

Fifth Report

SHRI E. AYYAPU REDDY (Kurnool) : Sir, I beg to present the Fifth Report (Hindi and English versions) of Public Accounts Committee on Action Taken by Government on the recommendations contained in the 196th Report of the Committee (7th Lok Sabha) regarding delay in the installation of continuous channel testing bays (CCTB) and their unsatisfactory performance, irregular purchase of telephones, inventory control and research, development and production.

LOKPAL BILL*

[English]

MR. SPEAKER : Now, Mr. Asoke Sen may move for leave to introduce the Bill.

(Interruptions)

PROF. MADHU DANAVATE (Rajapur) : They have diluted the Bill. The Prime Minister has gone, Members of Parliament have gone, the Chief Minister has gone, the Governors have gone.

AN HON. MEMBER : Then who is remaining ?

MR. SPEAKER : Lots of them.

(Interruptions)

THE MINISTER OF LAW AND JUSTICE (SHRI A.K. SEN) : Sir, I beg to move for leave to introduce a Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith.

*Published in the Gazette of India extra ordinary, Pt. II 2, Section 2 dated 26-8-85.

MR. SPEAKER : The question is :

"That leaves be granted to introduce a Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

The motion was adopted

SHRI A.K. SEN : Sir, I introduce** the Bill.

MR. SPEAKER : Give the amendments to the Lok Pal Bill by 5.00 PM today.

SHRI S. JAIPAL REDDY (Mahbubnagar) : It may be taken up day after tomorrow. When can the amendments be given ?

MR. SPEAKER : The amendments can be given by 5.00 PM today.

SHRI E. AYYAPU REDDY (Kurnool) : How can we give the ammendments so early ?

SHRI S. JAIPAL REDDY : We protest against the time given for giving the amendments. How can we prepare the amendments within this short time ?

MR. SPEAKER : Tomorrow is a holiday.

SHRI SURESH KURUP (Kottayam) : Make it 10 O'Clock day after tomorrow.

SHRI S. JAIPAL REDDY : How can you wring down an important Bill our throats ?

PROF. MADHU DANDAVATE : I think it is an eye wash as well as white wash.

[Translation]

MR. SPEAKER : Should it be extended till tomorrow ?

SHRI A.K. SEN : I am agreeable for tomorrow.

MR. SPEAKER : I am talking of amendment ?

SHRI A.K. SEN : You may decide for tomorrow. If office opens, Members can send their amendments.

[English]

PROF. MADHU DANDAVATE : Tomorrow is a holiday, for your information. Can it be given day after tomorrow after 11.00 AM ?

SHRI SURESH KURUP : If the office accepts, we can give day after tomorrow.

SHRI A.K. SEN : The amendment should be given by 11.00 O'Clock day after tomorrow

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI H.K.L. BHAGAT) :
Even though tomorrow is a holiday, the office can be kept open for the purpose of receiving amendments from 10.00 AM. The Bill can be taken up day after tomorrow.

MR. SPEAKER : Give the amendments tomorrow by 5.00 P.M.

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[English]

MATTERS UNDER RULE 377

- (i) Need to check large scale dropout of scheduled Tribe students in the country during the Seventh Plan.

KUMARI PUSHPA DEVI (Raigarh) : Sir, it is a matter of great concern that the rate of drop outs among the Scheduled Tribes in the country is increasing every year. The rate of drop outs at the primary level is as high as 90 per cent in respect of ST children. The rate of drop outs is increasing every year particularly in Madhya Pradesh, Bihar and Orissa. Unless immediate measures are taken to check the large-scale drop outs among ST childern from schools and colleges, the idea of spreading education among them will not be possible. Therefore, I suggest to the Government that measures like providing adequate hostel facilities, creation of more residential schools, hostels and enhancement of the stipend for the ST students should be taken up during the 7th plan period. At the same time, I request the Government to introduce mid-day meal schemes in the

**Introduced with the recommendations of the President.